

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4361/2014

(Arising out of impugned final judgment and order dated 22/10/2013 in CRLA No. 2927/1982 passed by the High Court of Judicature at Allahabad)

JITENDER KUMAR SHUKLA

Petitioner(s)

VERSUS

THE STATE OF U.P. & ORS.

Respondent(s)

(Office report for directions)

Date : 12/07/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBERS]

For Petitioner(s) Mr. Mahesh Tiwari, Adv.
 Mr. Bishnu Tiwari, Adv.
 Dr. Kailash Chand, Adv.

For Respondent(s) Mr. Rajesh Kumar Maurya, Adv.
 Mr. Gaurav Dhingra, Adv.

 Mr. E. C. Agrawala, Adv.

 Ms. Garima Prashad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner is granted two weeks' time to file spare copy of special leave petition for effecting service of notice in respect of respondent no.1.

(SAPNA BISHT)
SR.P.A.

(S.S.R. KRISHNA)
ASSISTANT REGISTRAR